

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.604
CompanyAppeal-52/252/ND/2023

IN THE MATTER OF:

M/s. Jai Bharat Footwers Pvt. Ltd

...APPELLANT

Vs

ROC

...RESPONDENT

Section
U/s 252

Order delivered on 08.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant
For the RoC
For the IT Department

:
:Adv. Jyoti Khurana
:Mr. Gaurav Gupta, SSC, Mr. Shivender
Singh,JSC, Mr. Yojit Pareek, JSC, Mr.
Namit Gupta, Adv

ORDER

None appears on behalf of the Appellant at the time of hearing of the matter. Proxy Counsel on behalf of RoC is present and their report is also reflected on the e-portal. Ld. Counsel for the Income Tax Department is also present. In the interest of justice, list the matter on **13.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)